

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 150
(CAA)-70(PB)/2019

IN THE MATTER OF:

SCN Jewellers Pvt. Ltd.
And
Champa Lal Jewellers Pvt. Ltd.

Petitioners/Applicant

Under Section 230-232

Order delivered on 11.09.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner Ms. Rekha Mittal, PCS
For the OL: Mr. Akshay Joshi, Advocates
For the RD: Ms. Sonam Sharma, Standing Counsel

ORDER

Despite opportunity granted to the Income Tax Department, no one has put in appearance on their behalf nor any observations have been filed. There is no objection raised either by RD or the OL.

Argument heard. Order reserved.



(M.M.KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)